



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

BILL INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 11th June, 2018 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 23 of 2018

A Bill further to amend the Tamil Nadu Forest Act, 1882.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Forest (Amendment) Act, 2018.

Short title and
commencement.

(2) It shall come into force at once.

Tamil Nadu Act V
of 1882.

2. In section 2 of the Tamil Nadu Forest Act, 1882, for the definition of "tree", the following definition shall be substituted, namely:—

Amendment of
section 2.

" "tree" includes stumps and brushwood;".

STATEMENT OF OBJECTS AND REASONS.

The Union Government have promulgated the Indian Forest (Amendment) Ordinance, 2017 (Central Ordinance 6 of 2017) omitting the word "bamboos" from the definition of 'tree' in order to exempt bamboo grown in non-forest areas from the requirement of permit for felling or transit under the Indian Forest Act, 1927 (Central Act XVI of 1927).

2. In tune with the aforesaid change made in the Indian Forest Act, 1927, the State Government have decided to omit the word "bamboos" from the definition of the word 'tree' in the Tamil Nadu Forest Act, 1882 (Tamil Nadu Act V of 1882).

3. The Bill seeks to give effect to the above decision.

**DINDIGUL C.
SREENIVASAN,**
Minister for Forests.

K. SRINIVASAN,
Secretary.